

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **05.06.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Sherry Jose & 1 Ors.  
-Vs-  
Transmarine Services India Pvt. Ltd.

**MAIN PETITION NUMBER** :CP/1262/2019  
**(IA/MA) APPLICATION NUMBERS**

IA/124/2020

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**ORDER**

**Present:** Shri. N.P. Vijay Kumar, Ld. Counsel for the  
Applicants/Petitioners.

Shri. M.S. Krishnan, Ld. Senior Counsel for R2 to R4 & R7.

Ms. K. Sunitha, Ld. Counsel for R5.

Shri. G.V. Ravikumar, Valuer in person.

Heard.

On 03.04.2024, the Independent Auditor Mr. G.V. Ravikumar had submitted that he has finalized the accounts of the Company but has not carried out the statutory audit.

Ld. Senior Counsel submits that the same auditor may be appointed by this Tribunal to conduct the statutory audit of the Company upto date.

Ld. Counsel for the Petitioner per contra submits that report shows that accounts are incomplete.

Considering the above fact, Shri G.V. Ravikumar, Independent Auditor is directed to complete and finalize the accounts till date. Shri. G.V. Ravikumar

can call for the information from the third parties like sundry debtors and sundry creditors requesting them to provide confirmation of balance to help him in finalizing the accounts.

Parties are directed to cooperate and provide all the details for carrying out the complete accounts.

**Two months time is sought and granted to Shri. G.V. Ravikumar to complete the accounts.**

As to the appointment of statutory auditor, since Shri. G.V. Ravikumar has been assigned the task of finalizing the accounts, he cannot be appointed as the Statutory Auditor.

We also appoint **Shri. Hemant Sharma, Chartered Accountant, Mobile No. 9716540655, E-mail: [hemant@rbmathur.com](mailto:hemant@rbmathur.com)** as Statutory Auditor to conduct the statutory audit on finalization of the accounts by Shri. G.V. Ravikumar.

Respondent No.1 is directed to pay the remuneration and the expenses for the same.

List the petition/application on **22.07.2024**.

**Sd/-**  
**VENKATARAMAN SUBRAMANIAM**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**SANJIV JAIN**  
**MEMBER (JUDICIAL)**

vs